

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 7813 of 2020

Tun Lohar..... Petitioner
Versus
State of Jharkhand. Opp. Party

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Coram: Hon'ble Mr. Justice Ananda Sen
Through:-Video Conferencing

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For the Petitioner : Mr. K.S. Nanda, Advocate
For the State : Mr. Suraj Singh, A.P.P.

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I.A. No. 1345 of 2021

7/26.03.2021 By filing this interlocutory application, prayer has been made to ignore the defects.

Defects, as pointed out by the office, are hereby ignored.

I.A. No. 1345 of 2021 stands disposed of.

B.A. No. 7813 of 2020

The lawyers have no objection with regard to the proceeding, which has been held through video conferencing today at 11.00 A.M. They have no complaint in respect to the audio and video clarity and quality.

Heard learned counsel appearing for the petitioner and the learned counsel for the State, who opposes the prayer for bail of the petitioner.

The petitioner is an accused for allegedly committing offence punishable under Sections 147, 148, 302, 149 of the Indian Penal Code and Section 27 of the Arms Act, in connection with Adityapur P.S. Case No. 63 of 2018 (S.T. No. 107 of 2018), pending in the court of Additional Sessions Judge-II, Seraikela- Kharsawan.

Prayer for bail of this petitioner was earlier rejected by this Court on merit. Now, the petitioner has renewed his prayer for bail on the ground of custody, which is since 15.03.2018.

There is direct allegation against this petitioner for committing the offence. There is eyewitness also. It is alleged that this petitioner and other, with sharp cutting weapon, committed the murder of the deceased.

Considering the aforesaid fact, I am not inclined to reconsider the prayer for bail of this petitioner. Accordingly, the same is hereby rejected again.

However, the trial court is directed to take all possible steps to conclude the trial at the earliest, and if possible record the deposition of the witnesses on day to day basis.

(Ananda Sen, J)